

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: Fax: 011-20904365

No. L-1 /259/2021/CERC

Date: 3 July, 2024

PUBLIC NOTICE

Subject: Revision of the mechanism of compensation as set out in the order dated August 13, 2021 in Suo-Motu Petition No. 6/SM/2021 on account of installation of emission control system in compliance of the revised emission standards by the competitively bid Coal based Thermal Power Generating station – Draft order in the Suo-Motu petition no. 4/SM/2024 thereof.

The Central Electricity Regulatory Commission (hereinafter referred to as ‘the Commission’) issued a mechanism vide order in Suo Motu Petition No.6/SM/2021 on August 13, 2021 to determine the compensation for recovery of the expenditure incurred or to be incurred by the generating companies on account of installation of emission control system in compliance with the revised emission standards issued the Ministry of Environment, Forest & Climate Change, Government of India for the electricity supplied from competitive bidding based Coal or Lignite based Thermal Generating stations.

2. The abovesaid mechanism was issued by the Commission with certain limitations on account of non-availability of operational and commercial data. Based on the challenges experienced by the generating companies in financing the installation of emission control system, technological developments in the field and the operational data, it is felt necessary to revisit the mechanism in certain respects. Recently, the Commission has notified the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 in which the framework for installation, financing and operation of the emission control system has been revised. In light of the above developments, the Commission has reviewed the existing compensation mechanism decided in its order dated August 13, 2021 in Petition No. 6/SM/2021 and accordingly, has proposed the revision of the mechanism on certain counts vide the draft order the Suo-Motu petition no. 4/SM/2024.

3. Notice is hereby given to invite the comments/suggestions/objections from the stakeholders and interested persons on the proposed revised compensation mechanism of the emission control system. The comments/ suggestions/ objections may be sent to the Secretary, Central Electricity Regulatory Commission, 7th Floor, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 or may be mailed to seey@cercind.in and mmchaudhari@cercind.gov.in on or before 24th July, 2024.

Sd/-
(Harpreet Singh Pruthi)
Secretary, CERC

Note: The comments/suggestions/objections shall be uploaded through the SAUDAMINI Portal for registered users after login and clicking: e-Regulation link on the e-filing Home Page. For more details or technical queries e-Court Helpdesk at 011-20904365 extn. 260 or 7042604928 may be contacted.